

(d) what steps are being taken to improve and rectify the defects of Cochin Phase II and when the plant is likely to be commissioned for productions?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (d). Cochin Phase-II Project of FACT consist of three major plants viz.

- (1) Sulphuric acid plant;
- (2) Phosphoric acid plant; and
- (3) NPK plant.

Sulphuric acid plant and phosphoric acid plant have been successfully commissioned and are presently operating satisfactorily. The Company has also been able to operate successfully the NPK plant for producing NPK formulations 28:28:0 and 18:46:0. However, certain difficulties were experienced in successfully operating the plant for production of NPK 17:17:17 formulations. The company has obtained expert advice from the foreign collaborators viz. M/s. Davy Power Gas Company, US and modifications found necessary are being carried out. FACT have only to meet the expenditure for the expert expatriate personnel sent by their foreign collaborators at their request in accordance with the terms of the technical contract with them.

बाल विवाह अधिनियम और दहेज-रोक अधिनियम

*746. श्री ओम प्रकाश त्यागी : क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि बाल विवाह अधिनियम और दहेज-रोक अधिनियम अब तक प्रभावी सिद्ध नहीं हुए हैं और ये दोनों ही सामाजिक कुरीतियाँ अभी तक विद्यमान हैं; और

(ख) क्या सरकार का विचार उक्त दोनों अपराधों को प्रज्ञेय अपराध मानने के लिए वर्तमान अधिनियमों में संशोधन करने का है ?

बिधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : (क) और (ख). सरकार को यह जानकारी है कि बाल विवाह और दहेज का उन्मूलन करने में बालक विवाह अवरोध अधिनियम और दहेज प्रतिषेध अधिनियम पर्याप्त रूप से प्रभावी सिद्ध नहीं हुए हैं। इन अधिनियमों का संशोधन करने के प्रस्तावों पर, जिसके अन्तर्गत इनके अधीन अपराधों को संज्ञेय बनाने का प्रश्न भी है, विचार किया जा रहा है।

Construction of West Coast Konkan Railway

*747. SHRI EDUARDO FALEIRO: Will the Minister of RAILWAYS be pleased to state when will the work of construction of the West Coast Konkan Railway line begin and when is it expected to be completed?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): The Railway Ministry has taken up the question of the construction of Konkan line with the Planning Commission and their clearance is awaited.

Adoption of Children Bill

*748. SHRI D. B. CHANDRE GOWDA:

SHRI SUKHENDRA SINGH:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Indian Council of Social Welfare has urged the Government to consider the early passage of the Adoption of Children Bill; and

(b) if so, the reaction of government thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) The matter is under consideration of the Government.

Removal of Official Documents by Railway Employees

5690. SHRI BATESHWAR HEMBRAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether it has been brought to the notice of the Government that some of the unscrupulous railway employees are systematically removing official documents and selling them to the Secretary, Railway Station Porters' Cooperative Labour Contract Society Ltd., Allahabad, who in turn is using their photostat copies for blackmailing other Labour Cooperative Societies and individuals;

(b) whether certain retired railway officers and sons and relatives of railway employees have been employed by the Society with a view to collect official secrets and documents;

(c) whether any enquiry has been ordered by the Government in this regard; and

(d) if so, the results of enquiry?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) It is not a fact that some railway employees are systematically removing official documents and selling them to the Secretary, Railway Station Porters' Co-operative Labour Contract Societies Ltd., Allahabad. However, two identical complaints have recently been received stating that copies of official documents had been passed on to the Secretary of the aforesaid Society by the Railway employee.

(b) A son of a Head clerk Commercial and one retired Statistical Officer are working with the Society. The intention to collect official secrets and documents could not be substantiated.

(c) Yes.

(d) The allegations for passing on secret documents to the Secretary, Railway Station Porters' Co-operative Labour Contract Society Ltd., Allahabad have not been substantiated.

Overbridge at Level Crossing of Rayagada Town

5691. SHRI GIRIDHAR GOMANGO: Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry received any proposal by the Government of Orissa to share the cost of construction of overbridge on level crossing of Rayagada town (South Eastern Railway);

(b) if not, whether his Ministry asked the Government of Orissa to send such proposals which are pending since long; and

(c) what is the present position of the over-bridge?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) No proposal has been received by the Railway from Orissa State Government for the construction of a road over-bridge in lieu of level crossing at Rayagada, on cost-sharing basis.

(b) and (c). The State Government was asked by the Railway in February 1974 and July, 1975, to sponsor this proposal and agree to bear their share of cost for the construction of road over-bridge as per extant rules. State Government however, advised in April, 1976, that due to paucity of funds they have no proposal to take up construction of the road over-bridge at Rayagada in the near future.